

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-04-2024 AT 10:30 AM**

**CP No. 69/241/HDB/2023
AND
IA (CA) 96/2024 in CP No. 69/241/HDB/2023
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Dr. Mudumala Issac Abhilash

...Petitioner

AND

M/s.Thrithva Health Care Private Limited

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (CA) 96/2024

Learned PCS Mr Manoj Kumar Koyalkar, for applicant present physically.

Learned Counsel Mr Rithesh, for respondent No.2 present physically.

Before we could order notice learned counsel representing Respondent No.2 present and has taken notice.

Let notice be taken to the other respondents through registered/speed post with acknowledgment due and also by e-mail, to be taken up within 3 days' time. Call on 19.04.2024. Meanwhile, counters if any.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)